

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

124/252/ND/2018

In the matter of :

Arham Infrastructure (P) Ltd

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 10.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Mohit Jain, AR

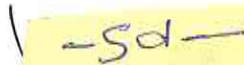
For the Respondent/Corporate Debtor :

For the Intervener : Mr. Manas Tripathi, Advocate on behalf of St. Counsel, Mr.
Puneet Rai, for Income tax Deptt

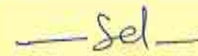
ORDER

Learned authorized representative for the Appellant is present. Ld. Standing Counsel for the Income tax Department is also present and states that additional documents have been received yesterday (09.8.2018) from the appellant and IT Department will file its reply within a period of one week.

List on 04.9.2018 for further consideration.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit